

**FORM A
PUBLIC ANNOUNCEMENT**
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF TULIP STAR HOTELS LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	Tulip Star Hotels Limited
2. Date of incorporation of Corporate Debtor	10.09.1987
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies (Delhi)
4. Corporate Identity Number	L74899DL1987PLC029184
5. Address of the registered office and principal office (if any) of Corporate Debtor	Registered Office: Indira Palace Building H-Block, Middle Circle, Connaught Circus, Central Delhi, New Delhi, Delhi, India, 110001 Principal Office: Basement, Chandermukhi, Nariman Point, Mumbai, Maharashtra, India, 400021.
6. Insolvency commencement date in respect of Corporate Debtor	21.03.2025 (Date of receipt of order by IRP - 26.03.2025)
7. Estimated date of closure of insolvency resolution process	17.09.2025; 180th day from Insolvency commencement date
8. Name and registration number of the insolvency professional acting as interim resolution professional (IRP)	Name: Mr. Gaurav Ashok Adukia Reg.No.: IBBI/PA-002/IP-N00457/2017-2018/11293
9. Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Address: Anand Bhavan, Jamnadas Adukia Road, Kandivli West, Mumbai City, Maharashtra, 400067. Reg. Email Id: gauravadukia@hotmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Process specific address: Sumeetha Management Solutions Private Limited, C-703, Marathon Innova, Lower Parel West, Mumbai - 400013. Process specific email id: cirp.tsh@gmail.com
11. Last date for submission of claims	09.04.2025; being 14th day from the date of receipt of order by IRP
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional.	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link for downloading claim forms: https://ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench-VI) has ordered the commencement of a corporate insolvency resolution process of the Tulip Star Hotels Limited vide order no. CP (IB) 3256/ND/2019 dated 21.03.2025 (Date of receipt of order by IRP is 26.03.2025).

The creditors of Tulip Star Hotels Limited, are hereby called upon to submit their claims with proof on or before 09.04.2025, to the Interim Resolution Professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by **electronic means only**. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class. Allottees under Real Estate Projects in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Gaurav Ashok Adukia
Interim Resolution Professional
in the matter of Tulip Star Hotels Limited

Date : 27.03.2025
Place : Mumbai

**FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR KETHOS TILES PRIVATE LIMITED**
OPERATING IN CERAMIC TILES INDUSTRY AT TALOD, SABARKANTHA, GUJARAT
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN / CIN / LLP No.	KETHOS TILES PRIVATE LIMITED CIN: U26933GJ2015PTC084080
2. Address of the registered office	Survey No.111, 112, 119(P), At: Gulab Ni Muvadi, Ahmedabad-Modasa Highway, Nr. Salatpur Chokadi, Sabar Kantha, Talod, Gujarat, India, 383215
3. URL of website	https://sites.google.com/view/kethostiles/home
4. Details of place where majority of fixed assets are located	Survey No.111, 112, 119(P), At: Gulab Ni Muvadi, Ahmedabad-Modasa Highway, Nr. Salatpur Chokadi, Sabar Kantha, Talod, Gujarat, India, 383215
5. Installed capacity of main products/ services	47,50 Lakh Sq. Mtr. Tiles Per Annum
6. Quantity and value of main products/ services sold in last financial year	As per the latest available financial Statement for FY. 2023-24: Quantity: 31.98 Lakhs Sq. Mtr. Tiles Value: Rs. 65.09 Cr
7. Number of employees/ workmen	67
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending request to Resolution Professional at kethos.ppir@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending request to Resolution Professional at kethos.ppir@gmail.com
10. Last date for receipt of expression of interest	12.04.2025
11. Date of issue of provisional list of prospective resolution applicants	14.04.2025
12. Last date for submission of objections to provisional list	19.04.2025
13. Date of issue of final list of prospective resolution applicants	21.04.2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21.04.2025
15. Last date for submission of resolution plans	21.05.2025
16. Process email id to submit Expression of Interest	kethos.ppir@gmail.com
17. Details of the corporate debtor's registration status as MSME	Registration Number: UDYAM-GJ-21-0000345

Note: The above timelines are subject to the extension of CIRP Period of 90 days beyond 180 days as sought from the Hon'ble NCLT, Ahmedabad Bench in the matter of Kethos Tiles Private Limited (In CIRP).

Date: 28.03.2025
Place: Ahmedabad

Communication Address
Reg.Address: C/302, Rosewood Estate, Satellite, Near PreramaTirth Jain Dorasar, Ahmedabad, Gujarat-380015
Email Id: iqbal Singh 26599@ashok.co.in
AFA Valid Upto: 30.06.2025

Iqbal Singh Gandhi
Resolution Professional in the matter of Kethos Tiles Private Limited (In CIRP)

CLASSIFIED CENTRES IN MUMBAI

Ad Plus Mira Road (E) Phone: 8779657505 Mobile: 222-28114235 Phone: 9833933502	Aries Media, Dombivli (E), Phone: 0251 - 2430030 Mobile: 9892333000
Ashani Advertising & Press Relations, Mira Road (E), Phone: 022-28114235 Mobile: 9833933502	Badhkar Publicity Pvt. Ltd., Kalyan (W), Phone: 0251 - 2205995 Mobile: 9322400262
M.S. Advertising, Bhayander (E), Phone: 022-28160100 Mobile: 9769711727	Dimensions Advertising, Dombivli (E), Phone: 0251-2445974 Mobile: 9322597885
Sugo Advertising, Vasai (W), Phone: 7756982329/ 7028565571	Prahakar Advertisers, Dombivli (E), Phone: 0251-2448917 Mobile: 9819575111
Mayuresh Publicity, Virar (W), Phone: 0250 - 2503913, Mobile: 9923935556	Radha Advertising, Dombivli (E), Phone: 9920909141 9833555898
Plasma Advertising, Panvel, Phone: 022-27461970	Bajaj Publicity Dombivli (E) Mobile: 9320962437
Ronak Advertising, Vashi, Phone: 71012345 Mobile: 9324102060/ 9820152753	Y.B.Kulkarni Advertising, Dombivli (W), Phone: 0251 - 2480136 Mobile: 9821467209
Rahul Advertising Vashi, Phone: 022-65119998 Mobile: 9826200444	Pinky Advertising, Ambernath (E), Mobile: 9322681423
S.Kumar Publicity, Vasai, Phone: 27898472 Mobile: 9820889848	Ambition Advertising, Ghatkopar (E), Phone: 24210792 / 94.
Siba Ads & Communications, Vashi, Phone: 27892555/ 61372555	Dattaguru Advertising Ghatkopar (W), Mobile: 9870528143
A.M. Corporation, Thane (W), Phone: 67311000,	K. Parth Publicity, Ghatkopar (E), Phone: 2501 3939 / 2501 2323
Advait Advertising, Thane (W), Phone: 25345294 / 25380080.	Sanjevani Advgt., Kanjurmarg, LBS Marg, Phone: 022-25776168 Mobile: 9819091044
Ashwini Communication, Thane (W), Phone: 2544 5007 Mobile: 9820927100	Sandip Advgt., Bhandup (W), Phone: 022-25946518 Mobile: 982059922
Mangal Advgt & Consultancy, Thane (W), Phone: 2538 8134 Mobile: 9869197367	Mahesh Advertising & Designing, Mulund (W), Phone: 25622469 / 25682469
Sahil Advertising Thane (W), Phone: 2406749, Mobile: 9223355732	Pratik Advertising, Mulund (W), Phone: 25911666 Mobile: 9821154666
Sarathi Enterprises, Thane (W), Phone: 25426604 Mobile: 9920003886	Shree Mahapragya Mulund (E) Phone: 21634727 Mobile: 9930350884
Shireen Advertising, Thane (W), Phone: 25343648 / 25341538	Synthesis Communications Mulund (E) Phone: 2563836465
Surbhi Advertising Thane (W), Phone: 67924448/9, 66743142	Riyo Advertising, Ghatkopar (W), Phone: 67704000/ 6500 Mobile: 9821306406
Swati Advertisers, Thane (W), Phone: 9820786203	Sadguru Advertising, Vikhroli (W), Phone: 6128 6128 Mobile: 9820319546
Mayekar's Ad Junction, Dombivli (E), Phone: 0251-2862551 Mobile: 9870017985	

केनरा बँक Canara Bank
Recovery & Legal Section, Ro Navi Mumbai
Circle Office Building, 8th Floor, 'A' Wing, C-14, G Block, Bkc, Bandra East,
Mumbai- 400 051
Email : Recoveryronm@Canarabank.com

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive / symbolic possession of which has been taken by the Authorised Officer of the Bank/ Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

Sr. No.	BORROWER(S) / MORTGAGER/ PROPRIETOR	Loan Account No.	Outstanding As On 23.02.2025	DETAILS OF SECURITY/IES AREA IS SQ.FT.	RESERVE PRICE	NAME & CONTACT DETAIL OF BRANCH	Canara Bank Account Details	Date of Euction	TIME
					Earnest Money Deposit (Emd)			Date of EMD	
1	Rajkumar G Jadhav, Beena Vinayak Rathod, Bhujang J Mundhe, Rajkumar G Jadhav	54967200001676 54967830000046	Rs. 12,47,755.27 + upto date int and other charges Rs. 4,11,638.90 upto date int and other charges	Flat No 7, 1st Floor, Sanjay Chs Ltd', Plot No 17, Sector 21, Kharghar, Navi Mumbai, Taluka Panvel, District Raigad - 410210 Built Up In Sq Ft :-375 Sq. Ft. Possession Type:- Symbolic	RSV 3937370 & EMD 393737	Canara Bank Nerul East 2 Branch Pratik Garden Bldg Plot No 66 Sector 19 Nerul Navi Mumbai-400706	A/C NO - 209272434 IFS CODE - CNRB0015496	03.05.2025 02.05.2025 30.04.2025	10.00 AM TO 12.00PM

Other Terms and Conditions: a. Auction / bidding shall be only through "Online Electronic Bidding" through the website <https://www.bankauctions.com>. Bidders are advised to go through the website for detailed terms before taking part in the e-auction sale proceedings. b. The property can be inspected with prior appointment with Authorized Officer on the dates mentioned in Sale Notice. c. The property will be sold for the price which is more than the Reserve Price and the participating bidders may improve their offer further during auction process with the multiples of Rs.10,000/- d. EMD amount of 10% of the Reserve price is to be deposited by way of Demand Draft in favour of Authorized Officer, **Canara Bank Branch** OR shall be deposited through RTGS / NEFT/ Funds Transfer to credit of account of **Canara Bank Branch**, on or before **02.05.2025 up to 5.00 p.m.** Details of EMD and other documents to be submitted to service provider on or before **02.05.2025 up to 5.00 p.m.** e. After payment of EMD amount the intending bidders should submit a copy of the following documents/details on or before **02.05.2025 up to 5.00 p.m** to Canara Bank Branch by hand or by email. i. Demand Draft / Pay Order towards EMD amount. If paid through RTGS/NEFT, acknowledgement receipt thereof with UTR No. ii. Photocopies of PAN Card, ID proof. However successful bidder would have to produce these documents in original to the Bank at the time of making payment of balance amount of 25% of bid amount. iii. Bidder Name, Contact No., Address, EmailID. iv. Bidder's A/c details for online refund of EMD. f. The intending bidders should register their names at portal <https://www.bankauctions.com> and get their UserID and password free of cost. Prospective bidder may avail online training on E-auction from the service provider M/s PSB Alliance (Ebkay), Unit 1, 3rd Floor, VIOS Commercial Tower, Near Wadala Truck Terminal, Wadala East, Mumbai - 400037, Contact Person Mr. Dharmesh Asher Mob. 9892219848, (avp.projectmanager2@psballiance.com), Help desk No 8291220220 (support.ebkay@psballiance.com), **Website - https://ebkay.in/** g. EMD Deposited by the unsuccessful bidder shall be refunded to them. The EMD shall not carry any interest. h. Auction would commence at Reserve Price, as mentioned above. Bidders shall improve their offers in multiples of **Rs.10,000/-**. The bidder who submits the highest bid (above the Reserve price) on closure of 'Online' auction shall be declared as successful bidder. Sale shall be confirmed in favour of the successful bidder, subject to confirmation of the same by the secured creditor. i. The successful bidder shall deposit 25% of the sale price (inclusive of EMD already paid), immediately on declaring him / her as the successful bidder and the balance within 15 days from the date of confirmation of sale by the secured creditor. If the successful bidder fails to pay the sale price, the deposit made by him shall be forfeited by the Authorized Officer without any sale price, the deposit made by him shall be forfeited by the Authorized Officer without any notice and property shall forthwith be put up for sale again. j. For sale proceeds of Rs.50.00 lakhs (Rupees Fifty lakhs only) and above, the successful bidder will have to deduct TDS at the rate 1% on the sale proceeds and submit the original receipt of TDS certificate of the Bank. k. All charges for conveyance, stamp duty / GST registration charges etc., as applicable shall be borne by the successful bidder only. l. There is no encumbrance in the property to the knowledge of the Bank. Successful Bidder is liable to pay all society dues, municipal taxes / panchayat taxes / electricity / water charges / other charges, duties and taxes whatsoever, including outstanding, if any, in respect of and / or affecting the subject property. m. Authorized Officer reserves the right to postpone / cancel or vary the terms and conditions of e - auction without assigning any reason thereof. n. In case there are bidders who do not have access to the internet but interested in participating the e - auction, they can approach Canara Bank, Mumbai Circle Office or Regional Office, Navi Mumbai who, as a facilitating center shall make necessary arrangements. For further details contact Canara Bank, Recovery and Legal Section, Second Floor, Bandra Kuria Complex, Circle Office, Mumbai" and "Canara Bank ,Navi Mumbai Regional Office, **CIRCLE OFFICE BUILDING, C-14, G BLOCK, 8TH FLOOR, A WING, BKC, BANDRA EAST, MUMBAI-400051 Ph no. +91 9490749678** Email : recoveryronm@canarabank.com may be contacted during office hours on any working day or the service provider M/s PSB Alliance (Ebkay), Unit 1, 3rd Floor, VIOS Commercial Tower, Near Wadala Truck Terminal, Wadala East, Mumbai-400037, Contact Person Mr. Dharmesh Asher Mob. 9892219848, (avp.projectmanager2@psballiance.com), Help desk No 8291220220 (support.ebkay@psballiance.com) , **Website - https://ebkay.in/**.

Date : 28.03.2025
Place : Mumbai

Sd/-
Authorised Officer, Canara Bank

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JANA SMALL FINANCE BANK (A Scheduled Commercial Bank)
 Registered Office: The Fairway, Ground & First Floor, Survey No. 10/1, 11/2 & 12/2B, Off Damlu, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071.
 Regional Branch Office: Jana Small Finance Bank Ltd. Ground Floor, 208 to 213, 2nd Floor, Shangrila Arcade, Above Saraswat Bank, 100 Feet Anand Nagar Road, Shyamal, Ahmedabad, Gujarat-380015.

Notice of Intention to Sell under Rule 8(5) & (6) of Security Interest Enforcement rules R/W Section 13 (B) of SARFAESI Act, 2002.

Whereas you the below mentioned Borrower/s, Co-Borrower/s, Guarantor/s and Mortgagees at Column No.2 have availed loans from Jana Small Finance Bank Limited, by mortgaging your immovable properties. Consequent to default committed by you, your loan account has been classified as Non-performing Asset, whereas Jana Small Finance Bank Limited being a secured creditor under the Act and in exercise of the powers conferred under section 13(2) of the said Act read with rule 2 of Security Interest (Enforcement) Rules 2002, issued Demand notice calling upon the Borrower/s/Co-Borrower/s/Guarantor/s/Mortgagees as mentioned in column No.3 to repay the amount mentioned in the notices with future interest thereon within 60 days from the date of service of notice. That upon failure on the part of the Borrower/Co-Borrower/Guarantor/Mortgagee in repaying the loan the undersigned authorized officer of Jana Small Finance Bank Limited has taken possession of the following property mentioned in Column No.4 by exercising of powers conferred under section 13(4) of the SARFAESI ACT as mentioned in Column No.5. The Borrower/Co-Borrower/Guarantor/Mortgagee in particular are informed and called upon to repay the outstanding balance as mentioned in Column No.6 within 30 days from the date of this notice.

Sr. No.	Loan Account Number	Name of Original Borrower/Co-Borrower/Guarantor	Date of 13-2 Notice	Date of Possession	Current Outstanding Balance as on 26-03-2025
1	31029610000541	(1) Dhiraj Kumar (2) Kriti Kumari	07/11/2024	25/03/2025	Rs.11,78,033.83 (Eleven Lakh Seventy Eight Thousand and Thirty Three Rupees Eighty Three Paise)
2	31519610000991	(1) Gopal Singh (2) Kiran Gopal Singh	10/06/2024	14/11/2024	Rs.11,77,830.60 (Eleven Lakh Seventy Seven Thousand Eight Hundred and Thirty Rupees and Sixty Paise)
3	45189420003065	(1) Rathod Vikrambhai Nanabhai, (2) Rathod Bhagavativen Vikrambhai	10/06/2024	17/11/2024	Rs.6,67,458/- (Six Lakh Sixty Seven Thousand Four Hundred and Fifty Eight Rupees Only)
4	31029420000145 & 31029410000014	(1) Arun Shreeram Yadav & (2) Sangita Arun	27/05/2024	17/11/2024	Rs.6,10,675.97 (Six Lakh Ten Thousand Six Hundred and Seventy Five Rupees And Ninety Seven Paise)

Description of Secured Asset: All that piece and parcel of Freehold Immovable Property being Flat No.201 on the 2nd Floor admeasuring 540 Sq.Feet i.e. 5017 Sq.Mtrs. Super Built Up area, & 324 Sq.Feet i.e. 30.10 Sq.Mtrs. Built up area along with undivided share in the land of "SHIVKAMLI RESIDENCY, BUILDING NO B OF SAIDEP RESIDENCY", Situated at Block No. 88/B (Block No.88 Paiki 101, 102) admeasuring He. Are. 5-21-72 Sq. Mtrs., Paiki Plot No.218 to 229 admeasuring 641.64 Sq.Mtrs., as Per K.J.P. Plot No.88/B/218 to 88/B/229 admeasuring 562.5 Sq.Mtrs., of Moje Village Jolva, Ta. Palsana, Dist. Surat. Boundaries by:- North: Adj. Passage, South: Society C.O.P., East: Flat No.208, West: Flat No.202.

Please note Borrower/Co-Borrower/Guarantor/Mortgagee are hereby notified to pay the sum as mentioned above along with up to date interest and ancillary expenses within 30 days from the date of Publication of this notice, failing which the above secured assets will be brought for sale by the authorised officer by exercising the powers conferred under Rule 8(6) & Rule 9 of the Security Interest Enforcement rules 2002.

Date: 28-03-2025, Place: Gujarat Sd/- Authorised Officer, For. Jana Small Finance Bank Limited

POSSESSION NOTICE

Whereas, the authorized officer of Jana Small Finance Bank Limited under the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower/s/ Co-borrower/s calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realization.

Sr. No.	Loan No.	Borrower/ Co-Borrower/ Guarantor/ Mortgagee	13(2) Notice Date/ Outstanding Due (In Rs.) as on	Date/ Time & Type of Possession
1	34269420001116	(1) Patel Jinkunkumar Sureshkumar, (2) Patel Nilaben Rasiklal	10/01/2025 To Rs. 9,42,537/- (Nine Lakh Forty Two Thousand Five Hundred Thirty Seven Rupees Only) as of 07/01/2025	Date: 26/03/2025 Time: 12:50 PM & Symbolic Possession
2	45249420002057	(1)Ahire Pravin Dilip (2) Ahire Ashwini Pravinbhai	10/01/2025 To Rs. 4,73,055/- (Four Lakh Seventy Three Thousand Fifty Seven Rupees Only) as of 07/01/2025	Date: 26/03/2025 Time: 11:58 AM & Symbolic Possession
3	45259610000093	(1) Ganeshprasad Ramdevprasad Kushwah, (2) Deepadevi Ganeshprasad	10/01/2025 To Rs. 14,69,572/- (Fourteen Lakh Sixty Nine Thousand Five Hundred Seventy Two Rupees Only) as of 07/01/2025	Date: 26/03/2025 Time: 12:43 PM & Symbolic Possession
4	30979420000701	(1) Dipesh Sureshbhai Kothari, (2) Sureshbhai Himatal Kothari, (3) Dinaben Sureshbhai Kothari	10/01/2025 To Rs. 34,08,876/- (Thirty Four Lakh Eight Thousand Eight Hundred Seventy Six Rupees Only) as of 07/01/2025	Date: 26/03/2025 Time: 02:15 PM & Symbolic Possession
5	30719610000430	(1) Dhannia Palora, (2) Vinod Palora	17/01/2025 To Rs. 10,29,907/- (Ten Lakh Twenty Nine Thousand Nine Hundred and Seven Rupees Only) as of 16/01/2025	Date: 26/03/2025 Time: 13:15 PM & Symbolic Possession
6	30979610000168	(1) Shyam Ramprasad, (2) Shantidevi Ramprasad	10/01/2025 To Rs. 15,09,736/- (Fifteen Lakh Nine Thousand Seven Hundred Thirty Six Rupees Only) as of 07/01/2025	Date: 26/03/2025 Time: 02:50 PM & Symbolic Possession
7	33029610000189	(1) Mangalik Somabhai Bhoi (2) Jagrutiben Mangalik Bhoi	10/01/2025 To Rs. 12,32,390/- (Twelve Lakh Thirty Two Thousand Three Hundred Ninety Rupees Only) as of 07/01/2025	Date: 26/03/2025 Time: 03:03 PM & Symbolic Possession
8	31029420003450	(1) Prakash Kumar Shankar Mishra, (2) Jayanti Devi	10/01/2025 To Rs. 10,98,513/- (Ten Lakh Ninety Eight Thousand Five Hundred Thirteen Rupees Only) as of 07/01/2025	Date: 26/03/2025 Time: 15:16 PM & Symbolic Possession
9	33209420003173	(1) Multani Manmetsingh H, (2) Harpreet Kaur	17/01/2025 To Rs. 24,63,662/- (Twenty Four Lakh Sixty Three Thousand Six Hundred and Sixty Three Rupees Only) as of 16/01/2025	Date: 26/03/2025 Time: 03:22 PM & Symbolic Possession
10	45169420000243 & 45169430000081	(1) Khatik Mukeshbhai & (2) Khatik Laxminiben	10/01/2025 To Rs. 18,63,115/- (Rupees Eighteen Lakh Sixty Three Thousand One Hundred Fifteen Only) as of 07/01/2025	Date: 26/03/2025 Time: 03:34 PM & Symbolic Possession
11	46369420000251	(1) Pankaj Ram, (2) Nilu Devi	13/12/2024 To Rs. 12,40,605/- (Twelve Lakh Forty Thousand Six Hundred and Five Rupees Only) as of 11/12/2024	Date: 26/03/2025 Time: 15:48 PM & Symbolic Possession

Description of Secured Asset: All that right, title and interest of property bearing Flat No. A/110 on 1st Floor of Block No. A, admeasuring about 22.33 sq.mtr. Area, and undivided share in the land 9.95 sq.mtrs. In the scheme known as "Sakar Green Residency". Situated at Moje Vastral, Taluka vavda, Dist. Ahmedabad on land bearing final Plot No. 12311 + 128 paiki of T.P. scheme No.113 of survey No. 1139/29 and 1139/31 in registration dist. And sub dist. Of Ahmedabad-12 (Niko).

Description of Secured Asset: All that piece and parcel of Freehold Immovable Property being non-agricultural plot of land in Moje: Jolva, Surat lying being land bearing R.S. No. 214, Block No. 256, admeasuring 61598.00 Sq.Mtrs., Known as "NAKSHATRA RESIDENCY" Paikki Plot No. 429, 430, 431, 442, 443, 444, K.J.P. admeasuring 557.00 Sq.Mtrs., as per Plan admeasuring 551.46 Sq.Mtrs., Known as "SUNRISE RESIDENCY" Paikki Ground Floor, Flat No.G-4, Super Built up area admeasuring 48.14 Sq.Mtrs., i.e. 518.00 Sq.Fts., Built up admeasuring 30.20 Sq.Mtrs., i.e. 325.00 Sq.Fts., at Registration District & Sub District Palsana District Surat. Building Boundaries: North by: Plot No. 432, South by: Boundaries, East by: Road, West by: Road.

Description of Secured Asset: All that piece and parcel of Freehold Immovable Property being situated at Non-Agricultural land bearing Survey No.542 admeasuring 8701 Sq.Mtrs. & Survey No.543 admeasuring 9105 Sq.Mtrs. being Final Plot No.90/2/1 + 90/2/2 admeasuring 10683 Sq.Mtrs. of Town Planning Scheme No.108 of Moje RAMOL Taluka VATVA in the District of Ahmedabad & Registration Sub District Ahmedabad-11 (Asali) within the State of Gujarat, the said Property is bounded as under: East by: Passage & Flat No.704, West by: Passage, North by: Society Road, South by: Passage & Flat No. 702.

Description of Secured Asset: All that piece and parcel of Freehold Immovable Property being Flat No.K/703, on Seventh Floor, having carpet area admeasuring 57.54 Sq.Mtrs. In the scheme known as "Karnavati River" situated at Non-Agricultural land bearing Survey No.542 admeasuring 8701 Sq.Mtrs. & Survey No.543 admeasuring 9105 Sq.Mtrs. being Final Plot No.90/2/1 + 90/2/2 admeasuring 10683 Sq.Mtrs. of Town Planning Scheme No.108 of Moje RAMOL Taluka VATVA in the District of Ahmedabad & Registration Sub District Ahmedabad-11 (Asali) within the State of Gujarat, the said Property is bounded as under: East by: Passage & Flat No.704, West by: Passage, North by: Society Road, South by: Passage & Flat No. 702.

Description of Secured Asset: All that piece and parcel of Freehold Immovable Property bearing Flat No.13, in Block-D-1, on First Floor, having area admeasuring 379 Sq.Fts. i.e. 35.21 Sq.Mtrs. (Carpet) alongwith undivided share land adms. 18.10 Sq.Mtrs. In the scheme known as "Om Shantigar 3 Plus" Situated at land bearing Survey No.7+8 being Final Plot No.6 of TPS 84 admeasuring 5160 Sq.Mtrs. of Moje VATVA-Taluka-VATVA in the District of Ahmedabad & Registration Sub District of Ahmedabad-11 (Asali) within the State of Gujarat, the said property is bounded as under: East by: Flat No.D-1/16, West by: Open Space, North by: Flat No.D-1/14, South by: Flat No. D-1/12.

Description of Secured Asset: All that piece and parcel of the immovable property, bearing Plot No.119, admeasuring 48.00 sq yard i.e. 40.15 Sq.Mtrs., Along with 32.92 Sq.Mtrs. Undivided share in the land of Road & COP in "Balaji Villa" Situated and Revenue Survey No.340/2, Block No.354 admeasuring He. Are. 1-64-11 Sq.Mts., pf Moje Village-Kareli, Taluka: Palsana, District -Surat. Boundaries: East: Adj. Plot No.120, West: Adj. Plot No.118, North: Adj. Plot No.126, South: Adj. Society Internal Road.

Description of Secured Asset: All that right and interest of Property bearing Flat No.606 in Block No.C, on 6th Floor admeasuring about 44.41 Sq.Meters Carpet Area With 5.43 Sq.Meters of Wash/balcony Area Aggregating to 49.84 Sq.Meters Equivalent to 536.48 Sq.Meters Equivalent to 536.48 Sq.Feet Carpet Area, in the Scheme Known As "Abhilasha Residence (Phase-II)" With 19.69 Sq.Meters Undivided Proportionate Share In Non-Agricultural Land For Residential And Commercial Purpose On Survey/Block No.450 Admeasuring 8700 Sq.Meters In Draft T.P. Scheme No.82 (Lambha-Lazimpura) Bearing Final Plot No.67 Admeasuring 5221 Sq.Meters In Village Lambha, Taluka Vatva In The Registration District & Sub District of Ahmedabad(Asali-11).

Description of Secured Asset: All that piece and parcel of the immovable Property bearing Plot No.8, as per sit admeasuring 72.50 Sq.Yard i.e. 6062 Sq.Mtrs. As Per K.J.P. Plot No.35/18 admeasuring 66.34 Sq.Mtrs., Along with undivided share admeasuring 55.00 Sq.Mtrs., in the land of Road & C.O.P. in "Aradhana Sky Park Part-3", Situated on the non-agriculture land bearing Revenue Survey No.339, Block No.351, admeasuring 12012 Sq.Mtrs., of Moje Village: Kareli, Sub-District & Taluka: Palsana, District: Surat. Boundaries by: East: Adj. Society Internal Road, West: Adj. Society Boundaries, North: Adj. Plot No.9, South: Adj. Plot No.7.

Whereas, the Borrower/s/ Co-borrower/s/ Guarantor/s/ Mortgagees, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrowers mentioned herein above in particular and to the Public in general that the authorized officer of Jana Small Finance Bank Limited has taken possession of the properties/ secured assets described herein above in exercise of powers conferred on him under section 13 (4) of the said Act read with Rule 8 of the said rules on the dates mentioned above. The Borrowers/ Co-borrowers/ Guarantor/s/ Mortgagees, mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured Assets will be subject to the charge of Jana Small Finance Bank Limited.

Place: Ahmedabad Sd/- Authorised Officer
 Date: 28-03-2025 For. Jana Small Finance Bank Limited

JANA SMALL FINANCE BANK (A Scheduled Commercial Bank)

Registered Office: The Fairway, Ground & First Floor, Survey No. 10/1, 11/2 & 12/2B, Off Damlu, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. Regional Branch Office: Jana Small Finance Bank Ltd., 208 to 213, 2nd Floor, Shangrila Arcade, Above Saraswat Bank, 100 Feet Anand Nagar Road, Shyamal, Ahmedabad, Gujarat-380 015

PNB HOUSING REGD. OFFICE: 9th Floor, Anbiksh Bhanan, 22, K.G. Marg, New Delhi-110001, PH: 011-23357171, 23357172, 23705414, Website: www.pnbhousing.com

BRANCH ADDRESS: 305-308, Third Floor, Titanium Square, Adajan Char Rasta, Adajan, Surat - 395009
BRANCH ADDRESS: UG-4, Milestone Milagro, Nr. Someshwar Char Rasta, Udhana Magdalla Road, Vesu, Surat 395007

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)

Whereas the undersigned being the Authorized Officer of the PNB Housing Finance Ltd. under the Securitization and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notices on the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s) and date of receipt of the said notices.

The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the properties as described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.

The borrower/s in particular and the public in general is hereby cautioned not to deal with the properties and any dealing with the properties will be subject to the charge of PNB Housing Finance Ltd. for the amount and interest thereon as per loan agreement. The borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of the Borrower/Co-Borrower/Guarantor	Demand Notice Date	Amount Outstanding	Date of Possession Taken	Description Of The Property Mortgaged
HOU/ SR/ 1152/25 B.O. Surat	Mr. Sanjay Rameshbhai Kanoliya & Mr. Nikunj Rameshbhai Kanoliya & Mrs. Anikta Sanjaybhai Kanoliya	10-09-2024	Rs. 22,99,655.67 (Rupees Twenty Two Lakhs Ninety Nine Thousand Six Hundred Fifty Five & Sixty Seven Paise Only) as on 10-09-2024	22-03-2025 (Physical)	Building A2, First Floor, Flat No. 102, Antilia Dreams, Baga, Sitaran Chowk, Opp. White House Chhaprabhatta, Rs No 1357, Anrell Chhaprabhatta Road, Baga Sitaran Chowk, Surat, Gujarat - 394107
NHL/ VES/ 709899 B.O. Vesu	Mr. Yatin Vinubhai Dhadhat, Mrs. Nilam Yatin Dhadhat Mr. Vinubhai Mohanbhai Dhadhat	05-11-2024	Rs. 55,87,812.32/- (Rupees Fifty Five Lakhs Ninety Seven Thousand Eight Hundred Twelve & Thirty Two Paise Only) as on 05-11-2024	23-03-2025 (Physical)	(1) Shop No. G 41, Ground Floor, Abhishek Arcade, Nr. Vastu Pujan Heights Be Hindia Paradise, Puna, Surat, Gujarat - 394248 (2) Shop No. G 42, Ground Floor, Abhishek Arcade, Nr. Vastu Pujan Heights, Be Hindia Paradise, Puna, Surat, Gujarat - 394248

PLACE: SURAT, VESU, DATE: 27-03-2025 AUTHORIZED OFFICER, PNB HOUSING FINANCE LTD.

HDB FINANCIAL SERVICES LIMITED
 REGISTERED OFFICE: RADHIKA, 2ND FLOOR, LAW GARDEN ROAD, NAVRANGPURA, AHMEDABAD, GUJARAT. PIN CODE-380009
 Branch Office : 101, First Floor, Vrushabhkruti Corpspace Building, Opp. Westside Shop, Nr. Shyamal Cross Road, Ahmedabad - 380015.

Demand notice under section 13(2) sarfaesi act, 2002

You, below mentioned borrowers, co-borrowers and guarantors have availed loan(s) facility(ies) from HDB Financial Services Limited branch by mortgaging your immovable properties (secureties) you have not maintained your financial discipline and defaulted in repayment of the same. Consequent to your defaults your loans were classified as non-performing assets as you to avail the said loan(s) along with the underlying security interest created in respect of the securities for repayment of the same. The HDB/SHas right for the recovery of the outstanding dues, now issued demand notice under section 13(2) of the securitization and reconstruction of financial asset and enforcement of security interest act, 2002 (the act), the contents of which are being published herewith as per section 13(2) of the act read with rule 3(1) of the security interest (enforcement) rules, 2002 as and by way of alternate service upon you. Details of the borrowers, co-borrowers, guarantors, loans, securities, outstanding dues, demand notice under section 13(2) and amount claimed thereon are given below:

- Borrower And Co-Borrowers:** 1.SARGAM MUSICAL INSTRUMENTS LIMITED 2.MADHUBEJ S RATHOD 3.KALPESH J THAKAR 4.NEENABEN K THAKAR R/D- SAHAJANAND COMPLEX FF/1 NR PANCHVATI PETROL PUMP C G ROAD AMBANADI AHMEDABAD-380006 GUJARAT and SHOP 1, FF SAHAJANAND COMPLEX SWAMI SAHAJA NAHRAN CORPORATION, TIPS 3/F, 6/11 PAKI SP 1/A, MOJIE KOCHRAB, TA SABARAMATI AHMEDABAD-380006 and B/31 J TWIN BUNGLOWS B/H DANVEY PARK NIKOLGAM ROAD NIKOL AHMEDABAD 382350 GUJARAT. (2) Loan Account Number:- 48919238 (3) Loan Amount IN INR:- Rs 14191477/- Rupees One Crore Forty Nine Lakhs Ninety One Thousand Four Hundred Seventy Seven Only by loan account number 48919238. (4) Detail Description Of The Security Mortgage Property:- All that Piece And Parcel Of Commercial Property Bearing Shop No 1 On 1st Floor, "Sahaajanand Complex" Swami Sahajanand Corporation Situated At T.Ps No 3/6, Pp No 611 Paiki Sub Plot N/1/A, Moje-Kochrab, Taluka-Sabarmati, District And Sub District-Ahmedabad Admeasuring About 686 Sq Ft + 20 Meters UDS Of Land) Here To And Along With All Elementary Rights And Other Rights And Interests In Respect Of The Said Property (5) Demand Notice Date:- 17-03-2025 (6) Amount Due IN INR:- Rs 14423875.5/- (Rupees One Crore Forty Four Lakh Twenty Three Thousand Eight Hundred & Seventy Five Paise Fifty Only) as of 12.03.2025 and future contractual interest till actual realization together with incidental expenses, cost and charges etc.
- Borrower And Co-Borrowers:** 1.LAM TOUCH ENGINEERING 2.CHAUHAN VAISHALI 3.PRAJAPATI RITESH AMRUTLAL 4.CHAUHAN KALPESH A S. PRAJAPATI ANKITABEN R D/O- SURVEY NO 472, 473, 52/A, PLOT NO 96 PUSHKAR IND ESTATE PHASE 1 OPP MEYONS GDC AHMEDABAD DASKRPO-382445 GUJARAT AND 249 VISHALNAGAR OPP SWAMINARAYAN SOC ISANPUR AHMEDABAD AHMEDABAD-382443 GUJARAT AND B 203 KAMESHWAR ANNEKIE OPP SANGHTI 2 MOTERA ROAD MOTERA AHMEDABAD-380005 GUJARAT. (2) Loan Account Number:- 29806715 (3) Loan Amount IN INR:- Rs 3550000/- (Rupees Thirty Five Lakhs Fifty Thousand Only) by loan account number 29806715. (4) Detail Description Of The Security Mortgage Property All That Piece And Parcel Of Industrial Property Bearing Shed/Plot No 40 (Admeasuring About 95.32 Sq Mtrs Plot Area And Construction Thereon 63.45 Sqmtrs) In The Scheme Known As "Pushkar Industrial Estate" Situated On Sub Plot No 96/2 Of Plot No 96 In "GDC Phase-1" Situated At Survey/Block No 472 And 473 Paikje Moje Vinzoli Taluka Vatva District And Sub District Ahmedabad Hereat And Along With All Elementary Rights And Other Rights And Interests In Respect Of The Said Property (5) Demand Notice Date:- 17-03-2025 (6) Amount Due IN INR:- Rs 3364132.86/- (Rupees Thirty Three Lakh Sixty Four Thousand One Hundred & Thirty Two Paise Eighty Six Only) as of 12.03.2025 and future contractual interest till actual realization together with incidental expenses, cost and charges etc.

The borrower and co-borrowers/guarantors are called upon to pay the amount of the above mentioned demanded amount with further interest as mentioned herein above in full within 60 days of this notice failing which the undersigned authorised officer of HDBFS shall be constrained to take action under the act to enforce the above mentioned securities.

Please note that, as per section 13 (13) of the said Act Mortgagees are restrained from transferring the above-referred securities by way of sale, lease, leave & license or otherwise without the consent of HDBFS.

If any query or full and final settlement, please contact Mr. Vinayraj Nair: contact no. 9825456098 (Area Collection Manager), Mr. Prashant mahesha: Contact No. 7608009090 (Zonal Collection Manager), Mr. Dhanveer Poonia, Mobile No. 9654046604 (Legal Manager) at HDB Financial Services Ltd.

PLACE: Ahmedabad DATE: 28/03/2025 Sd/- For HDBFS AUTHORIZED SIGNATORY

MADHUSUDAN MASALA LIMITED
 CIN: U15400GJ2021PLC127968
 Registered Office: F. P. No. 19, Plot No. 1 - B Hapa Road, Jammagar, Gujarat, India, 361001.
 Telephone: +91 9574709733
 Website: www.madhusudanmasala.com
 Email: cfo@madhusudanmasala.com

NOTICE OF POSTAL BALLOT

NOTICE is hereby given pursuant to the provisions of Sections 108, 110 and other applicable provisions of the Companies Act, 2013 (the 'Act') read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014, General Circular No. 09/2023 dated 25th September, 2023 and General Circular No. 09/2024 dated September 19, 2024 and other relevant Circulars issued by the Ministry of Corporate Affairs ("MCA") from time to time ("MCA Circulars"), the Secretarial Standard-2 on General Meetings issued by the Institute of Company Secretaries of India ("SS-2"), and other applicable laws and regulations (including any statutory modification(s) and/or re-enactment(s) thereof for the time being in force), the resolution as set out in the notice for Special Business as proposed to be approved, through Postal Ballot by way of remote electronic voting ("e-voting") process only.

The Postal Ballot is accordingly being initiated in compliance with the MCA Circulars and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. Further, as provided in the said MCA Circulars, hard copy of Postal Ballot Notice, Postal Ballot Forms and pre-paid business envelope, will not be sent to the shareholders for this Postal Ballot. The Company will send Postal Ballot Notice by email to all its shareholders who have registered their email addresses with the Company or depository / depository participants and the communication of assent / dissent of the members will only take place through the remote e-voting system.

In light of the MCA & SEBI Circulars, for remote e-voting for this postal ballot, the shareholders whether holding equity shares in demat form or physical form and who have not submitted their email addresses and in consequence to whom the remote e-voting notice could not be serviced, may temporarily get their e-mail addresses registered with the Company, where:

- In case shares are held in physical mode please provide Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) by email to cfo@madhusudanmasala.com
- In case shares are held in demat mode, please provide DPID-CLID (16 digit DPID + CLID or 16 digit beneficiary ID), Name, client master or copy of Consolidated Account statement, PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) to cfo@madhusudanmasala.com. If you are an individual shareholder holding securities in demat mode, you are requested to refer to the login method explained at step 1 (A) i.e. Login method for e-Voting for Individual shareholders holding securities in demat mode.
- Alternatively, shareholder/members may send a request to evoting@nsdl.com for procuring user id and password for e-voting by providing above mentioned documents.

In terms of SEBI circular dated December 9, 2020 on e-Voting facility provided by Listed Companies, individual shareholders holding securities in demat mode are allowed to vote through their demat account maintained with Depositories and Depository Participants. Shareholders are required to update their mobile number and email ID correctly in their demat account in order to access e-Voting facility.

The Company has entered into an agreement with National Securities Depository Limited ("NSDL") for facilitating remote e-voting to all the Members. Members may note that the voting period commences from Friday, March 28, 2025 (09:00 A.M.) and will end on Saturday, April 26, 2025 (05:00 PM), both days inclusive. During this period, a person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on Friday, March 21, 2025 ('cut-off date') shall only be entitled to avail the facility of remote e-voting and such Members may cast their vote electronically. A person who is not a member as on cut-off date should treat this notice for information purpose only. The e-voting module will be disabled for voting after Saturday, April 26, 2025 by NSDL and remote e-voting shall not be allowed beyond the said date and time. Once vote on a resolution is cast by the member, he/ she shall not be allowed to change it subsequently or cast the vote again. The detailed procedure for voting has been mentioned in the Postal Ballot Notice.

The Board of Directors of the Company has appointed M/s. Mittal V Kothari & Associates, Company Secretaries as the Scrutinizer for conducting the postal ballot and remote e-voting and to scrutinize the votes received through remote e-voting in a fair and transparent manner. The result of postal ballot shall be declared on or before Tuesday, April 29, 2025 at the registered office of the Company and will also be posted on the Company's website www.madhusudanmasala.com and communicated on the same day to stock exchange and e-voting agency.

Member who have not received the Postal Ballot Notice may send an e-mail to cfo@madhusudanmasala.com or may apply to NSDL at evoting@nsdl.com in and obtain a copy of Postal Ballot Notice. The Postal Ballot Notice can also be downloaded from the website of the Company at www.madhusudanmasala.com and website of e-voting agency https://www.evoting.nsdl.com.

In case of any queries for e-voting, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no: 1800-222-990 or send a request at evoting@nsdl.com. Members may also contact Ms. Megha Dilipkumar Madani, Company Secretary of the Company at the registered office of the Company or may write an e-mail to cfo@madhusudanmasala.com or may call on 9574709733 for any further clarification.

Place: Jammagar For, Madhusudan Masala Limited
 Date: March 27, 2025 Sd/- Rishit Kotecha (Chairman cum Managing Director)
 DIN: 00062148

Central Bank of India
 CENTRAL TO YOU SINCE 1911
 BRANCH : SURENDRANAGAR

APPENDIX-IV (Rule-4(1) & 8(1)) POSSESSION NOTICE (For Movable / Immovable Property)

Whereas the undersigned being the Authorized Officer of the Central Bank of India, Surendranagar under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice Dated 30.12.2024 calling upon the Borrowers / Mortgagees / Partners / Guarantors M/s Kishan Agro Industries, Akash Kumar Chamani Kani to repay the amount mentioned in the notice being Rs. 1,01,88,300/- (Rupees One Crore One Lakh Eighty Eight Thousand Three Hundred Only) plus interest within 60 days from the date of receipt of the said Notice.

The Borrower / Guarantor / Mortgagee having failed to repay the amount Notice is hereby given to the Borrower / Guarantor / Mortgagee and the Public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules 2002 on this 25th day of March of the year 2025.

The Borrower in particular and the Public in general is hereby cautioned not to deal with the Properties and any dealings with the properties will be subject to the charge of the Central Bank of India, Surendranagar for an amount Rs. 1,00,31,022/- (Rupees One Crore Thirty One Thousand Twenty Two Only) as on 24.03.2025 plus further interest along with other charges. (Amount deposited after issuing of Demand Notice U/Section 13(2) has been given effect.)

The Borrower / Guarantor / Mortgagee attention is invited to provision of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE MOVABLE / IMMOVABLE PROPERTY

